

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).8049/2020

(Arising out of impugned final judgment and order dated 18-09-2019 in CRLA No.870/1987 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

JAI DUTT & ANR.

Respondent(s)

(IA No.92214/2020-CONDONATION OF DELAY IN FILING and IA No.92215/2020-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No.4881/2020 (II)

(FOR ADMISSION and I.R. and IA No.185256/2019-EXEMPTION FROM FILING O.T. and IA No.185255/2019-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 14-10-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

Counsel for the parties:

SLP(Cr1.) 8049/20

Mr. Ankit Goel, AOR
Mr. Abhinav Kaushik, Adv.

SLP(Cr1.) 4881/20

Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Kunika, Adv.
Ms. Lubna Naaz, Adv.
M/S. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER